

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 17/85
DATED 12.12.2019, HELD ON 12.12.2019

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.17/85 dated 12.12.2019 of Norms Committee-VI for the year 2019-20 was held on 12.12.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
2	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
3	Shri S. Kipgen, DDG	DGFT
4	Shri Pradyumna Sahu, FTDO	DGFT

1	Case No.:7/22/85-ALC3/2014	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:17/85- ALC3/2019 12.12.2019	Status:Deferred
	HQ File :01/85/050/00167/AM15/	RLA File :08/24/040/00342/AM15/	Lic.No/Date:0810134063 16.12.2014	Defer Date: 23.01.2020

Decision : NC considered the case as per agenda and noted that the reply furnished by the firm with reference to the DL has been forwarded to Technical Authority, i.e, MoFPI for comments which is awaited now. The Committee decided to request the Technical Authority to expedite their comments.

The case stands deferred to 23.01.2020.

Case No.: 104/21/85-ALC3/2018	Party Name:MOUNT SAHIYA	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00298/AM19/	RLA File :10/24/040/00028/AM16/	Lic.No/Date:1010059224 31.07.2015	Defer Date: 23.01.2020

Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 29.11.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.

The case stands deferred to 23.01.2020.

Case No.: 19/21/85-ALC3/2018	Party Name:IRIS PRODUCTS PVT. LTD.	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00213/AM19/	RLA File :08/24/040/00154/AM16/	Lic.No/Date:0810135918 21.08.2015	Defer Date: 23.01.2020

Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 29.11.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.

The case stands deferred to 23.01.2020.

Case No.: 105/21/85-ALC3/2018	Party Name:SANSTAR BIO-POLYMERS LIMITED	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00299/AM19/	RLA File :08/24/040/00164/AM16/	Lic.No/Date:0810135976 04.09.2015	Defer Date: 23.01.2020

Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 29.11.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.

The case stands deferred to 23.01.2020.

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 107/21/85-ALC3/2018	Party Name: ACCELERATED FREEZE DRYING CO. LTD.	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00301/AM19/	RLA File :10/24/040/00086/AM16/	Lic.No/Date:1010059347 18.12.2015	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 29.11.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 23.01.2020.			

Case No.: 57/21/85-ALC3/2018	Party Name: NUTRIVITA FOODS PVT.LTD.	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00251/AM19/	RLA File :03/95/040/00848/AM16/	Lic.No/Date:0310802344 08.02.2016	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 29.11.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 23.01.2020.			

Case No.: 33/21/85-ALC3/2018	Party Name: NIRMITI PRECISION PVT.LTD.	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Rejected
HQ File :01/85/050/00227/AM19/	RLA File :31/83/040/00154/AM16/	Lic.No/Date:3110065947 12.02.2016	
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 27.08.2019 followed by reminder on 01.10.2019 in which the reply has not been received. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

Case No.: 111/21/85-ALC3/2018	Party Name: B FOURESS PRIVATE LIMITED,	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Rejected
HQ File :01/85/050/00305/AM19/	RLA File :07/24/040/00398/AM16/	Lic.No/Date:0710109476 07.03.2016	
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 27.08.2019 followed by reminder on 01.10.2019 in which the reply has not been received. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.			

RA may take subsequent consequential action accordingly.

Case No.: 43/21/85-ALC3/2018	Party Name: 20 MICRONS LTD.	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00237/AM19/	RLA File :34/21/040/00132/AM17/	Lic.No/Date:3410042241 06.06.2016	Defer Date: 23.01.2020

Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 29.11.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.

The case stands deferred to 23.01.2020.

Case No.: 47/21/85-ALC3/2018	Party Name: BELOOR BAYIR BIOTECH LTD,	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Rejected
HQ File :01/85/050/00241/AM19/	RLA File :07/24/040/00145/AM17/	Lic.No/Date:0710110094 15.07.2016	

Decision : NC considered the case as per agenda and noted that the firm was issued DL on 27.08.2019 followed by reminder on 01.10.2019 in which the reply has not been received. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.

RA may take subsequent consequential action accordingly.

Case No.: 90/21/85-ALC3/2018	Party Name: HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00284/AM19/	RLA File :10/24/040/00047/AM17/	Lic.No/Date:1010059582 11.08.2016	Defer Date: 23.01.2020

Decision : NC considered the case as per agenda and noted that the application and reply of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments.

The case stands deferred to 23.01.2020.

Case No.: 44/21/85-ALC3/2018	Party Name: JEWEL CONSUMER CARE PVT LTD	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00238/AM19/	RLA File :34/24/040/00191/AM17/	Lic.No/Date:3410042662 10.11.2016	Defer Date: 23.01.2020

Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech.1.

The case stands deferred to 23.01.2020.

Case No.: 109/21/85-ALC3/2018	Party Name: DANISH STEEL CLUSTER PVT LTD	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Rejected
HQ File :01/85/050/00303/AM19/	RLA File :07/24/040/00324/AM17/	Lic.No/Date:0710110899 04.01.2017	
13 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 27.08.2019 followed by reminder on 01.10.2019 in which the reply has not been received. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

Case No.: 20/21/85-ALC3/2018	Party Name: KURUWA ENTERPRISES	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00214/AM19/	RLA File :10/24/040/00111/AM17/	Lic.No/Date:1010059722 16.02.2017	Defer Date: 23.01.2020
14 Decision : NC considered the case as per agenda and noted that the export product is ETO treated and decided to seek following information from the firm; “Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished.” The case stands deferred to 23.01.2020.			

Case No.: 113/21/85-ALC3/2018	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00307/AM19/	RLA File :07/24/040/00398/AM17/	Lic.No/Date:0710111308 21.03.2017	Defer Date: 23.01.2020
15 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments. The case stands deferred to 23.01.2020.			

Case No.: 114/21/85-ALC3/2018	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00308/AM19/	RLA File :07/24/040/00397/AM17/	Lic.No/Date:0710111309 21.03.2017	Defer Date: 23.01.2020
16 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments.			

The case stands deferred to 23.01.2020.

Case No.: 23/21/85- ALC3/2018	Party Name: SARITA HANDA EXPORTS PVT LTD	Meet No/Date: 17/85- ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00217/AM19/	RLA File :05/24/040/00062/AM18/	Lic.No/Date:0510402543 12.05.2017	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 29.11.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 23.01.2020.			

Case No.: 25/21/85- ALC3/2018	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: 17/85- ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00219/AM19/	RLA File :07/24/040/00077/AM18/	Lic.No/Date:0710111755 14.06.2017	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments. The case stands deferred to 23.01.2020.			

Case No.: 26/21/85- ALC3/2018	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: 17/85- ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00220/AM19/	RLA File :07/24/040/00078/AM18/	Lic.No/Date:0710111756 14.06.2017	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments. The case stands deferred to 23.01.2020.			

Case No.: 28/21/85- ALC3/2018	Party Name: TTK HEALTHCARE LIMITED	Meet No/Date: 17/85- ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00222/AM19/	RLA File :07/24/040/00064/AM18/	Lic.No/Date:0710111784 20.06.2017	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments. The case stands deferred to 23.01.2020.			

प्रद्युम्न साहू/PRADYUMNA SAHU
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Case No.: 89/21/85- ALC3/2018	Party Name: HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date: 17/85- ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00283/AM19/	RLA File :10/24/040/00021/AM18/	Lic.No/Date:1010059785 12.07.2017	Defer Date: 23.01.2020
21 Decision : NC considered the case as per agenda and noted that the application and reply of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments.			
The case stands deferred to 23.01.2020.			

Case No.: 88/21/85- ALC3/2018	Party Name: HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date: 17/85- ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00282/AM19/	RLA File :10/24/040/00029/AM18/	Lic.No/Date:1010059794 16.08.2017	Defer Date: 23.01.2020
22 Decision : NC considered the case as per agenda and noted that the application and reply of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments.			
The case stands deferred to 23.01.2020.			

Case No.: 21/5/85- ALC3/2017	Party Name: LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date: 17/85- ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00075/AM18/	RLA File :25/24/040/00004/AM18/	Lic.No/Date:2510004874 17.08.2017	Defer Date: 23.01.2020
23 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments.			
The case stands deferred to 23.01.2020.			

Case No.: 58/21/85- ALC3/2018	Party Name: TTK HEALTHCARE LIMITED	Meet No/Date: 17/85- ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00252/AM19/	RLA File :07/24/040/00185/AM18/	Lic.No/Date:0710112288 23.10.2017	Defer Date: 23.01.2020
24 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments.			
The case stands deferred to 23.01.2020.			

Case No.: 35/21/85- ALC3/2018	Party Name: WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date: 17/85- ALC3/2019 12.12.2019	Status: Deferred
25			

HQ File :01/85/050/00229/AM19/	RLA File :05/24/040/00170/AM16/	Lic.No/Date:0510405050 22.12.2017	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 02.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 23.01.2020.			

Case No.: 115/21/85- ALC3/2018	Party Name:DANISH STEEL CLUSTER PVT LTD	Meet No/Date:17/85- ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00309/AM19/	RLA File :07/24/040/00293/AM18/	Lic.No/Date:0710112742 24.01.2018	Defer Date: 23.01.2020
26	Decision : NC considered the case as per agenda and noted that the firm was issued DL on 01.10.2019 followed by reminder on 29.11.2019. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 23.01.2020.		

Case No.: 95/21/85- ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:17/85- ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00289/AM19/	RLA File :09/24/040/00467/AM18/	Lic.No/Date:0910066005 20.02.2018	Defer Date: 23.01.2020
27	Decision : NC considered the case as per agenda and noted that the application and reply of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments. The case stands deferred to 23.01.2020.		

Case No.: 116/21/85- ALC3/2018	Party Name:PARADIGM STONE INDIA PRIVATE LIMITED	Meet No/Date:17/85- ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00310/AM19/	RLA File :07/24/040/00362/AM18/	Lic.No/Date:0710113092 10.04.2018	Defer Date: 23.01.2020
28	Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 02.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 23.01.2020.		

29	Case No.: 40/21/85-	Party Name:APOZEM	Meet No/Date:17/85-	Status:Deferred
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ALC3/2018	NATURALS PRIVATE LIMITED	ALC3/2019 12.12.2019	
HQ File :01/85/050/00234/AM19/	RLA File :07/24/040/00001/AM19/	Lic.No/Date:0710113232 04.05.2018	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 02.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 23.01.2020.			

Case No.:55/21/85-ALC3/2018	Party Name:VEERPRABHU EXPORT HOUSE	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00249/AM19/	RLA File :03/95/040/00071/AM19/	Lic.No/Date:0310820844 08.05.2018	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments.			
The case stands deferred to 23.01.2020.			

Case No.:42/21/85-ALC3/2018	Party Name:AGRI-PURE NATURAL FOODS PRIVATE LIMITED	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00236/AM19/	RLA File :31/83/040/00013/AM19/	Lic.No/Date:3110067075 08.06.2018	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that the application and reply of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments.			
The case stands deferred to 23.01.2020.			

Case No.:41/21/85-ALC3/2018	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00235/AM19/	RLA File :09/24/040/00078/AM19/	Lic.No/Date:0910066326 11.06.2018	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 02.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 23.01.2020.			

33	Case No.:45/21/85-ALC3/2018	Party Name:BIO-GEN EXTRACTS PVT LTD	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status:Deferred
	HQ File :01/85/050/00239/AM19/	RLA File :07/24/040/00056/AM19/	Lic.No/Date:0710113534 04.07.2018	Defer Date: 23.01.2020
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tec.2.			
	The case stands deferred to 23.01.2020.			

34	Case No.:60/21/85-ALC3/2018	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status:Deferred
	HQ File :01/85/050/00254/AM19/	RLA File :03/95/040/00544/AM19/	Lic.No/Date:0310823448 30.08.2018	Defer Date: 23.01.2020
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments.			
	The case stands deferred to 23.01.2020.			

35	Case No.:48/21/85-ALC3/2018	Party Name:SATURN INDUSTRIES	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status:Deferred
	HQ File :01/85/050/00242/AM19/	RLA File :07/24/040/00141/AM19/	Lic.No/Date:0710113806 03.09.2018	Defer Date: 23.01.2020
	Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 02.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.			
	The case stands deferred to 23.01.2020.			

36	Case No.:61/21/85-ALC3/2018	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status:Deferred
	HQ File :01/85/050/00255/AM19/	RLA File :03/95/040/00563/AM19/	Lic.No/Date:0310823609 06.09.2018	Defer Date: 23.01.2020
	Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 02.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.			
	The case stands deferred to 23.01.2020.			

Case No.: 59/21/85-ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00253/AM19/	RLA File :61/24/040/00008/AM19/	Lic.No/Date:6110001542 17.09.2018	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 02.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 23.01.2020.			

Case No.: 62/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00256/AM19/	RLA File :07/24/040/00125/AM19/	Lic.No/Date:0710113976 08.10.2018	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments. The case stands deferred to 23.01.2020.			

Case No.: 70/21/85-ALC3/2018	Party Name:SAMESKY CONFECTIONERIES INDIA PVT. LTD.	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00264/AM19/	RLA File :07/24/040/00196/AM19/	Lic.No/Date:0710114142 19.11.2018	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 02.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 23.01.2020.			

Case No.: 73/21/85-ALC3/2018	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00267/AM19/	RLA File :09/24/040/00566/AM18/	Lic.No/Date:0910066927 30.11.2018	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that the application and reply of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments.			

The case stands deferred to 23.01.2020.

Case No.: 74/21/85- ALC3/2018	Party Name: RAVI FOODS P.LTD.,	Meet No/Date: 17/85- ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00268/AM19/	RLA File :09/24/040/00567/AM18/	Lic.No/Date:0910066928 30.11.2018	Defer Date: 23.01.2020
41 Decision : NC considered the case as per agenda and noted that the application and reply of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments.			
The case stands deferred to 23.01.2020.			

Case No.: 77/21/85- ALC3/2018	Party Name: KANGAROO HEALTH CARE	Meet No/Date: 17/85- ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00271/AM19/	RLA File :08/24/040/00251/AM19/	Lic.No/Date:0810144092 19.12.2018	Defer Date: 23.01.2020
42 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 01.10.2019 followed by reminder on 29.11.2019. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 23.01.2020.			

Case No.: 81/21/85- ALC3/2018	Party Name: NATURAL HERBS & FORMULATIONS	Meet No/Date: 17/85- ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00275/AM19/	RLA File :61/24/040/00021/AM19/	Lic.No/Date:6110001572 07.01.2019	Defer Date: 23.01.2020
43 Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 02.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 23.01.2020.			

Case No.: 3/21/85- ALC3/2018	Party Name: SARITA HANDA EXPORTS PVT LTD	Meet No/Date: 17/85- ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00197/AM19/	RLA File :05/24/040/00564/AM19/	Lic.No/Date:0510409227 07.01.2019	Defer Date: 23.01.2020
44 Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 02.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and			

comments.

The case stands deferred to 23.01.2020.

Case No.: 82/21/85- ALC3/2018	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:17/85- ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00276/AM19/	RLA File :05/24/040/00567/AM19/	Lic.No/Date:0510409242 08.01.2019	Defer Date: 23.01.2020
45 Decision : NC considered the case as per agenda and noted that the application and reply of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments.			
The case stands deferred to 23.01.2020.			

Case No.: 83/21/85- ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:17/85- ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00277/AM19/	RLA File :09/24/040/00473/AM18/	Lic.No/Date:0910067050 09.01.2019	Defer Date: 23.01.2020
46 Decision : NC considered the case as per agenda and noted that the application and reply of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments.			
The case stands deferred to 23.01.2020.			

Case No.: 85/21/85- ALC3/2018	Party Name:A.N.TRADERS	Meet No/Date:17/85- ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00279/AM19/	RLA File :06/24/040/00042/AM19/	Lic.No/Date:0610039109 31.01.2019	Defer Date: 23.01.2020
47 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 01.10.2019 followed by reminder on 29.11.2019. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 23.01.2020.			

Case No.: 91/21/85- ALC3/2018	Party Name:SHREE LAMIPACK PVT LTD	Meet No/Date:17/85- ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00285/AM19/	RLA File :05/24/040/00601/AM19/	Lic.No/Date:0510409618 08.02.2019	Defer Date: 23.01.2020
48 Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 02.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.			

The case stands deferred to 23.01.2020.

49	Case No.: 96/21/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status: Deferred
	HQ File :01/85/050/00290/AM19/	RLA File :09/24/040/00564/AM19/	Lic.No/Date:0910067204 22.02.2019	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that the application and reply of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments.				
The case stands deferred to 23.01.2020.				

50	Case No.: 97/21/85-ALC3/2018	Party Name:WRIGLEY INDIA PVT LTD	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status: Deferred
	HQ File :01/85/050/00291/AM19/	RLA File :07/24/040/00243/AM19/	Lic.No/Date:0710114573 22.02.2019	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments.				
The case stands deferred to 23.01.2020.				

51	Case No.: 98/21/85-ALC3/2018	Party Name:WRIGLEY INDIA PVT LTD	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status: Deferred
	HQ File :01/85/050/00292/AM19/	RLA File :07/24/040/00259/AM19/	Lic.No/Date:0710114574 22.02.2019	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments.				
The case stands deferred to 23.01.2020.				

52	Case No.: 100/21/85-ALC3/2018	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status: Deferred
	HQ File :01/85/050/00294/AM19/	RLA File :09/24/040/00385/AM19/	Lic.No/Date:0910067216 25.02.2019	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that the application and reply of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments.				
The case stands deferred to 23.01.2020.				

53	Case No.: 4/5/85-ALC3/2019	Party Name:ORIENT CRAFT	Meet No/Date:17/85-	Status: Deferred
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	LIMITED	ALC3/2019 12.12.2019	
HQ File :01/85/050/00033/AM20/	RLA File :05/24/040/00079/AM20/	Lic.No/Date:0510410567 14.05.2019	Defer Date: 23.01.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 02.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 23.01.2020.			

Case No.: 5/5/85-ALC3/2019	Party Name:GODAWARI INDUSTRIES	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00034/AM20/	RLA File :31/83/040/00018/AM20/	Lic.No/Date:3110067423 16.05.2019	Defer Date: 23.01.2020
54	Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 02.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.		
The case stands deferred to 23.01.2020.			

Case No.:2/5/85-ALC3/2019	Party Name:INTRON LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00031/AM20/	RLA File :09/24/040/00046/AM20/	Lic.No/Date:0910067539 16.05.2019	Defer Date: 23.01.2020

55 **Decision :** NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 02.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.

The case stands deferred to 23.01.2020.

Case No.: 6/5/85-ALC3/2019	Party Name:SABARI AGRO PRODUCTS	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status: Deferred
56	HQ File :01/85/050/00035/AM20/	RLA File :04/24/040/00037/AM20/	Lic.No/Date:0410165627 18.05.2019
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 29.11.2019 in which the reply is awaited. The Committee decided to send a			

reminder to the firm to expedite reply.

The case stands deferred to 23.01.2020.

Case No.:1/14/85- ALC3/2019	Party Name:SALAR INTERNATIONAL	Meet No/Date:17/85- ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00088/AM20/	RLA File :29/24/040/00014/AM20/	Lic.No/Date:2910025432 26.09.2019	Defer Date: 23.01.2020
57 Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 02.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 23.01.2020.			

Case No.:2/14/85- ALC3/2019	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:17/85- ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00089/AM20/	RLA File :06/24/040/00047/AM20/	Lic.No/Date:0610039300 27.09.2019	Defer Date: 23.01.2020
58 Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 02.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 23.01.2020.			

Case No.:3/14/85- ALC3/2019	Party Name:WRITABLE INSTRUMENTS LLP	Meet No/Date:17/85- ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00090/AM20/	RLA File :31/83/040/00086/AM20/	Lic.No/Date:3110067546 30.09.2019	Defer Date: 23.01.2020
59 Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 02.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 23.01.2020.			

60 Case No.:4/14/85- ALC3/2019	Party Name:M R AGRO INDUSTRIES	Meet No/Date:17/85- ALC3/2019 12.12.2019	Status:Deferred
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	HQ File :01/85/050/00091/AM20/	RLA File :08/24/040/00214/AM20/	Lic.No/Date:0810146260 01.10.2019	Defer Date: 23.01.2020
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments. The case stands deferred to 23.01.2020.			
	Case No.:1/17/85-ALC3/2019	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status:Deferred
	HQ File :01/85/050/00114/AM20/	RLA File :03/94/040/00619/AM20/	Lic.No/Date:0310832817 15.11.2019	Defer Date:23.01.2020
61	Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 11.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 23.01.2020.			
	Case No.:2/17/85-ALC3/2019	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status:Deferred
	HQ File :01/85/050/00115/AM20/	RLA File :10/24/040/00071/AM20/	Lic.No/Date:1010060327 19.11.2019	Defer Date:23.01.2020
62	Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 11.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 23.01.2020.			
	Case No.:3/17/85-ALC3/2019	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status:Deferred
	HQ File :01/85/050/00116/AM20/	RLA File :03/94/040/00532/AM20/	Lic.No/Date:0310832903 20.11.2019	Defer Date:23.01.2020
63	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to send a reminder to them to expedite the comments. The case stands deferred to 23.01.2020.			
64	Case No.:4/17/85-	Party Name:SUKASO	Meet No/Date:17/85-	Status:Deferred

ALC3/2019	CERACOLORS PVT LTD	ALC3/2019 12.12.2019	
HQ File :01/85/050/00117/AM20/	RLA File :09/24/040/00429/AM20/	Lic.No/Date:0910068211 21.11.2019	Defer Date:23.01.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 11.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 23.01.2020.			

Case No.:5/17/85-ALC3/2019	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:17/85- ALC3/2019 12.12.2019	Withdrawn
HQ File :01/85/050/00118/AM20/	RLA File :03/94/040/00247/AM20/	Lic.No/Date:0310832936 22.11.2019	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case.			

Case No.:6/17/85-ALC3/2019	Party Name:ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:17/85- ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00119/AM20/	RLA File :05/23/040/00332/AM20/	Lic.No/Date:0510412676 28.11.2019	Defer Date:23.01.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 11.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 23.01.2020.			

Case No.:7/17/85-ALC3/2019	Party Name:KURUWA ENTERPRISES	Meet No/Date:17/85- ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00120/AM20/	RLA File :10/24/040/00073/AM20/	Lic.No/Date:1010060331 29.11.2019	Defer Date:23.01.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 11.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.			

UHAS AHMLYO
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 23.01.2020.

Case No.: 8/17/85- ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:17/85- ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00121/AM20/	RLA File :13/24/040/00175/AM20/	Lic.No/Date:1310049459 03.12.2019	Defer Date:23.01.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 11.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 23.01.2020.			

Case No.: 9/17/85- ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:17/85- ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00122/AM20/	RLA File :13/24/040/00174/AM20/	Lic.No/Date:1310049460 03.12.2019	Defer Date:23.01.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 11.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 23.01.2020.			

Case No.: 10/17/85- ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:17/85- ALC3/2019 12.12.2019	Status: Deferred
HQ File :01/85/050/00123/AM20/	RLA File :13/24/040/00176/AM20/	Lic.No/Date:1310049461 03.12.2019	Defer Date:23.01.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 11.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 23.01.2020.			

Case No.: 12/17/85- ALC3/2019	Party Name:BOMBAY MASALA COMPANY PRIVATE LIMITED	Meet No/Date:17/85- ALC3/2019 12.12.2019	Status: Deferred
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HQ File :01/85/050/00125/AM20/	RLA File :03/94/040/00676/AM20/	Lic.No/Date:0310833175 03.12.2019	Defer Date:23.01.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 11.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 23.01.2020.			

Case No.:11/17/85-ALC3/2019	Party Name:CRI LIMITED	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00124/AM20/	RLA File :02/24/040/00129/AM20/	Lic.No/Date:0210209586 03.12.2019	Defer Date:23.01.2020
72	Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 11.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.		
The case stands deferred to 23.01.2020.			

Case No.:13/17/85-ALC3/2019	Party Name:SANSON PROMO INNOVATIONS LLP	Meet No/Date:17/85-ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/85/050/00126/AM20/	RLA File :05/24/040/00522/AM20/	Lic.No/Date:0510412766 04.12.2019	Defer Date:23.01.2020

Decision : NC considered the case as per agenda and noted that hard copy of the application has not yet been received for examination and fixation of norms. The Committee also noted that the firm has been requested vide letter dated 11.12.2019 to furnish a copy of the application which is still awaited. The Committee therefore, decided to send a reminder to the firm to furnish hardcopy of the application for examination and comments.

The case stands deferred to 23.01.2020.

MANUAL CASES

M-215	Case No. M-215	Party Name: M/s. Viscus Oils Pvt. Ltd.	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Status:Deferred
	HQ File : 01/85/171/00034/AM20/	RLA File : 56/24/040/00009/A	Lic.No/Ecom No. 11/88/006/13400/06	Defer Date:23.01.2020

DES.VI	M20	18/6778	
Subject: Application for issuance of Advance Authorization under para 4.06 of HBP, 2015-20, submitted by M/s. Viscus Oils Pvt. Ltd. for export of "Soya Methyl Ester" against import of "Crude Degummed Soyabean Oil- Edible Grade and Methnol".			
Decision : NC considered the case as per agenda and noted that the firm has furnished reply of the DL. The Committee also noted that the case is under examination of Technical Authority, i.e., Tech.1.			
The case stands deferred to 23.01.2020.			

M-216	Case No. M-216	Party Name: M/s. Ohsung Electronics India Pvt. Ltd.	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Approved
	HQ File : 01/85/50/00037/AM18/D ES.VI	RA F. No. 31/83/040/00009/AM 18	Ecom/AA No. & Date 3110066735 15.05.2017	
Subject: Application submitted by the firm M/s Ohsung Electronics India Pvt. Ltd. for fixation of norms in respect of AA No. 3110066735 dated 15.05.2017				
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments furnished by Technical Authority, i.e., DIPP vide OM No. 7/321/2017-TSW dated 13.11.2019 allowing the following inputs; 1. Net empty weight of export item may be specified as 316.52 MT. 2. Quantity of import item at SI. No. 1 may be allowed as 210584 Kgs. as 1.027 Kgs./kg. content in export item. 3. Quantity of import item at SI. No. 2 may be allowed as 11033 Kgs. as 1.05 Kgs./kg. content in export item. 4. Quantity of import item at SI. No. 3 may be allowed as 11360 Kgs. on net to net basis. 5. Quantity of import item at SI. No. 4 may be allowed as 17990 Kgs. as 1.03 Kgs./kg. content in export item. 6. Quantity of import item at SI. No. 5 may be allowed as applied for i.e. 8173 Kgs. 7. Quantities of import items at SI. No. 6 to 13 put together may be allowed upto 2% of FOB value of exports. 8. Import items at SI. No. 14 to 16 & 18 to 23 may be allowed on net to net basis with accountability clause. 9. Import item at SI. No. 17 may be deleted as it is not a component of export item. RA may take suitable consequential action accordingly.				

M-217	Case No. M-217	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Status:Deferred
	HQ File : 01/85/50/00027/AM13/ DES.VI (Part)	RA F.No. 17 applications under BoM Enrobatura	Ecom/AA No. & Date As given below	Defer Date:23.01.2020
	Subject: Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110054008 dated 01.05.2012, 3110054501 dated 29.05.2012, 3110054683 dated 14.06.2012, 3110054593 dated 04.06.2012, 3110054225 dated 14.05.2012, 3110054195 dated 11.05.2012, 3110054381 dated 22.05.2012, 3110054407 dated 23.05.2012, 3110054427 dated 24.05.2012, 3110054428 dated 24.05.2012, 3110054517 dated 30.05.2012, 3110054519 dated 30.05.2012, 3110054592 dated 04.06.2012, 3110054606 dated 05.06.2012, 3110054680 dated 14.06.2012, 3110054681 dated 14.06.2012 & 3110054682 dated 14.06.2012			
	Decision : NC considered the case as per agenda and noted that application and reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 23.01.2020.			

M-218	Case No. M-218	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Status:Deferred
	HQ File : 01/85/50/00156/AM13/D ES.VI (Part)	RA F.No. 07 applications under BoM Enrobatura	Ecom/AA No. & Date As given below	Defer Date:23.01.2020
	Subject: Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110056192 dated 11.05.2012, 3110058549 dated 31.05.2013, 3110059475 dated 19.07.2013, 3110061136 dated 30.11.2014, 0310761844 dated 13.12.2013, 0310771874 dated 25.02.2014 and 0310774449 dated 13.03.2014.			
	Decision : NC considered the case as per agenda and noted that application and reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 23.01.2020.			

M-219	Case No. M-219	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Status:Deferred
	HQ File :	RA	Ecom/AA No. & Date	Defer

01/85/50/00083/AM14/D ES.VI (Part)	F.No.31/83/040/000 61/AM 14	3110059474, 19.07.2013	Date:23.01.2020
Subject: Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110059474 dated 19.07.2013 for export of Kinder Joy Chocolate against import of Panello Cacao Polverizz (Cocoa Powder), Diamaltoro, Hazelnuts Flavour, Vanillina Flavour and KJ Tartufino.			
Decision : NC considered the case as per agenda and noted that Technical Authority, i.e., MoFPI has asked the firm to furnish recipe and bill of material of the above mentioned AA. The case is presently under examination of MoFPI. The Committee decided to request them to expedite the comments.			
The case stands deferred to 23.01.2020.			

	Case No. M-220	Party Name: M/s. Godawari Udyog	Meet No/Date: 17/85- ALC3/2019 12.12.2019	Status:Deferred
M-220	HQ File : 01/85/171/00069/AM2 0/DES.VI	RA F.No. 31/83/040/00090 /AM20	Ecom/AA No. & Date 31/08/003/47000/063 5/9134 dated 23.09.2019	Defer Date:23.01.2020
Subject: Application of M/s Godawari Udyog for fixation of norms under Para 4.06 of HBP, 2015-20 export of Maize Grits/Corns Grits against import of Maize.				
Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.				
The case stands deferred to 23.01.2020.				

	Case No. M-221	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 17/85- ALC3/2019 12.12.2019	Status:Deferred
M-221	HQ File : 01/85/50/00158/AM13/ DES.VI (Part)	RA F.No. 5 applications under BoM Enrobatura	Ecom/AA No. & Date As given below	Defer Date:23.01.2020
Subject: Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110056453 dated 12.11.2012, 3110056899 dated 23.01.2013, 3110056650 dated 02.01.2013, 3110056649 dated 02.01.2013 & 3110056648 dated 02.01.2013.				
Decision : NC considered the case as per agenda and noted that Technical Authority, i.e., MoFPI has asked the firm to furnish recipe and bill of material of the above mentioned AA. The case is presently under examination of MoFPI. The Committee				

	decided to request them to expedite the comments.
	The case stands deferred to 23.01.2020.

	Case No. M-222	Party Name: M/s. KIOCL Limited	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Status:Deferred
M-222	HQ File : 01/85/171/00015/AM20/ DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:23.01.2020
	Subject: Application of the firm for modification of SION C-498 for export of Iron Ore Pellets.			
	Decision : NC considered the case as per agenda and noted that Technical Authority, i.e., Ministry of Steel vide their letter No. 2(15)/2019-TD dated 15.11.2019 has informed that they have requested the firm to furnish additional information. Firm is requested to expedite the reply.			
	The case stands deferred to 23.01.2020.			

	Case No. M-223	Party Name: M/s Geltec Private Limited	Meet No/Date: 17/85-ALC3/2019 12.12.2019	Status:Deferred
M-223	HQ File : 01/85/050/00272/AM19- DES.VI	RA F.No. 03/94/040/00720/A M19	Ecom/AA No. & Date 0310825174 dated 22.11.2018	Defer Date:23.01.2020
	Subject: Application of M/s Geltec Private Limited for review of decision taken by the Norms Committee and fixation of norms in respect of AA No. 0310825174 dated 22.11.2018 of the firm.			
	Decision : NC considered the case as per agenda and noted that Ministry of Agriculture and Farmers Welfare vide their Permit No. 149/2018/DADF dated 29.11.2018 has granted permission to M/s Geltec Private Limited for import of livestock products (herein specified as Processed Fish Products) for capsulation. However, the firm has obtained AA for import of Kril Oil. The Committee, therefore, decided to ask the firm to clarify.			
	The case stands deferred to 23.01.2020.			

M-224	Case No. M-224	Party Name: M/s Herbochem	Meet No/Date: 17/85-ALC3/2019	Rejected
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			12.12.2019	
	HQ File : 01/85/050/00354/AM19-DES.VI	RA F.No. 09/24/040/00613/AM 19	Ecom/AA No. & Date 0910067317 dated 22.03.2019	
	Subject: Application of M/s Herbochem for modification of norms fixed by the Norms Committee in respect of AA No. 0910067317 dated 22.03.2019 of the firm for export of Extract Ipecacuanha (Ipecac Conc. Having 2% Alkaloids against import of Ipecacuanha (Ipecac Roots) (Dry Roots) (Alkaloid content 1.9% to 2.1%).			
	Decision : NC considered the case as per agenda and heard the presentation given by the representative of the firm appeared for Personal Hearing. On detailed deliberation, the Committee observed that the norms of the AA has been fixed on the basis of the material inputs provided by the firm. The Committee also noted that in PH, the firm has not furnished any new or additional inputs for modification of the norms. The Committee, therefore, decided to maintain "Status Quo" in the present case. RA may take suitable consequential action accordingly.			

	Case No. M-225	Party Name: M/s Herbochem	Meet No/Date: 17/85- ALC3/2019 12.12.2019	Rejected
M-225	HQ File : 01/85/050/00002/AM17-DES.VI	RA F.No. 09/24/040/00732/AM 16	Ecom/AA No. & Date 0910063576 dated 03.05.2016	
	Subject: Application of M/s Herbochem for modification of norms fixed by the Norms Committee in respect of AA No. 0910063576 dated 03.05.2016 of the firm for export of Extract Ipecacuanha (Ipecac Conc. Having 2% Alkaloids) against import of Ipecacuanha (Ipecac Roots) (Dry Roots) (Alkaloid content 1.10%).			
	Decision : NC considered the case as per agenda and heard the presentation given by the representative of the firm appeared for Personal Hearing. On detailed deliberation, the Committee observed that the norms of the AA has been fixed on the basis of the material inputs provided by the firm. The Committee also noted that in PH, the firm has not furnished any new or additional inputs for modification of the norms. The Committee, therefore, decided to maintain "Status Quo" in the present case. RA may take suitable consequential action accordingly.			

M-226	Case No. M-226	Party Name: M/s Herbochem	Meet No/Date: 17/85- ALC3/2019	Rejected
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			12.12.2019	
	HQ File : 01/85/050/00231/AM19- DES.VI	RA F.No. 09/24/040/00595/AM 18	Ecom/AA No. & Date 0910066030 dated 07.03.2018	
	Subject: Application of M/s Herbochem for modification of norms fixed by the Norms Committee in respect of AA No. 0910066030 dated 07.03.2018 of the firm for export of Extract Ipecacuanha (Ipecac Conc. Having 2% Alkaloids) against import of Ipecacuanha (Ipecac Roots) (Dry Roots) (Alkaloid content 1.10%).			
	Decision : NC considered the case as per agenda and heard the presentation given by the representative of the firm appeared for Personal Hearing. On detailed deliberation, the Committee observed that the norms of the AA has been fixed on the basis of the material inputs provided by the firm. The Committee also noted that in PH, the firm has not furnished any new or additional inputs for modification of the norms. The Committee, therefore, decided to maintain "Status Quo" in the present case. RA may take suitable consequential action accordingly.			

	Case No. M-227	Party Name: M/s Shakti APIFoods Pvt. Ltd.	Meet No/Date: 17/85- ALC3/2019 12.12.2019	Status:Deferred
M- 227	HQ File : 01/85/171/00086/AM2 0-DES.VI	RA F.No.	Ecom/AA No. & Date 30/09/009/02000/0635/ 1390 dated 13.09.2019	Defer Date:23.01.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Shakti APIFoods Pvt. Ltd. for export of "Fresh Peeled Garlic" against import of " Fresh Garlic".			
	Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 23.01.2020.			

	Case No. M-228	Party Name: M/s Frgoriffico Allana	Meet No/Date: 17/85- ALC3/2019 12.12.2019	Status:Deferred
M- 228	HQ File : 01/85/171/00062/AM20/ DES.VI	RLA File : 03/94/040/00283/A M 20	Lic.No/Ecom No. 03/88/146/47800/0616 /3974 dated 01.06.2019	Defer Date:23.01.2020

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Frigorifico Allana Private Limited for export of "Hydrogenated Palm Stearin, Iodine Value (IV) 0% to 36% also otherwise known as (1) Hydrogenated Palm Stearin, (2) Palm Stearin, (3) Hydrogenated Palm Stearin Flakes & (4) Non edible Hdrogenated Vegetable Oil Hydrogenated Palm Stearin" against import of " Crude Palm Oil".

Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.

The case stands deferred to 23.01.2020.

Date:01.01.2020
Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

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